

THE INDIAN POST OFFICE (AMENDMENT) ACT, 1958

No. 7 OF 1958

[18th March, 1958]

An Act further to amend the Indian Post Office Act, 1898.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Indian Post Office (Amendment) Act, 1958.

Insertion of new section 19 A. 2. After section 19 of the Indian Post Office Act, 1898 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Transmission by post of tickets, proposals, etc., relating to unauthorised lotteries prohibited.

“19A. No person shall send by post—

(a) any ticket, proposal or advertisement relating to a lottery; or

(b) any other matter descriptive of, or otherwise relating to, a lottery, which is calculated to act as an inducement to persons to participate in that lottery.

*Explanation.*—In this section, “lottery” does not include a lottery organised or authorised by the Government.”

Amendment of section 23. 3. In clause (a) of sub-section (3) of section 23 of the principal Act, after the word and figures “section 19”, the words, figures, and letter “or section 19A” shall be inserted.

Amendment of section 61. 4. In section 61 of the principal Act, after the word and figures “section 19”, in both the places where they occur, the words, figures and letter “or section 19A” shall be inserted.